

ITEM NO.1501

COURT NO.9

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3322/2015

BANI AMRIT KAUR

Appellant(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

([HEARD BY : HON'BLE VIKRAM NATH AND HON'BLE RAJESH BINDAL,
JJ.])

Date : 30-11-2023 This appeal was called on judgment today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) Mr. M. T. George, AOR

For Respondent(s) Mr. Alok Sangwan, Sr. A.A.G.
Mr. Sumit Kumar Sharma, Adv.
Mr. Samar Vijay Singh, AOR
Mr. Rajat Sangwan, Adv.
Mr. Vaibhav Yadav, Adv.
Mr. Vishnu Tallapragada, Adv.
Mr. Vipul Dahiya, Adv.
Mr. Apoorv Yadav, Adv.
Mr. Keshav Mittal, Adv.
Ms. Sabarni Som, Adv.
Mr. Anurag Kulharia, Adv.

Hon'ble Mr. Justice Rajesh Bindal has pronounced the non-reportable judgment in the matter heard by the Bench comprising Hon'ble Mr. Justice Vikram Nath and His Lordship.

The appeal is dismissed in terms of the signed non-reportable judgment.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

[Signed Non-Reportable Judgment is placed on the file]